

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH,  
ALLAHABAD

Dated : Allahabad this the 15th day of Sept. 1995.

Original Application No. 912 of 1995.

CORAM :- Hon. Mr. S. Das.Gupta, Member(A),  
Hon. Mr. T. L. Verma, Member(J)

Suresh Kumar, aged about 33 years,  
son of Sri Dr. C.B.Arora, R/o. Tapeshwar Nath  
Mandir Road, Subhash Nagar, Bareilly.  
Posted as U.D.C. In the office of  
Assistant Provident Fund Commissioner,  
Bareilly. .... applicant.  
(By Advocate Sri A. S. Rai)

Versus

1. Central Provident Fund Commissioner,  
25, Shivaji Marg, New Delhi.
2. Regional Provident Fund Commissioner,  
Sarvodaya Nagar, Kanpur. .... Respondents.

ORDER (Oral)

By Hon. Mr. S. Das Gupta, Member-A.

Heard Sri A.S.Rai for the applicant. The applicant's case is that he appeared in examination for selection to the post of Head Clerk and in that examination, in the Essay, letter drafting and Constitution of India paper he secured 51 marks out of 150. He has claimed that he had prepared well for this examination and had expected atleast 85 marks whereas he has been given only 51 marks. He, therefore,

submitted a representation to the respondents for revaluation of the paper. The applicant's grievance is that no action so far has been taken on his representation. We have gone through the pleadings carefully and also heard the arguments advanced by the learned counsel for the applicant.

2. No rule has been cited before us under which there is a scope of revaluation of the examination paper. The applicant's own impression about his ~~assessment~~ performance is a subjective ~~assessment~~ and on that basis it will be unreasonable for us to give any direction to the respondents to revalue the paper. Such a direction may even set a ~~pernicious~~ precedent of interference in a system of examination without any cogent or valid reason.

3. In view of the foregoing, the application deserves to be dismissed and is accordingly dismissed in limine. However, nothing in this order shall prevent the respondents from disposing of the representation stated to have been made by the applicant and forwarded to the higher authorities by the local office by their communication dated 7.6.1995.

J.M.

AR  
A.M.